



2026:DHC:7706



\$~5

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC010212312026**+ **ARB.P. 866/2026 & I.A. 13304/2026****JAYESH RADHESHYAM SHRIVASTAV**PetitionerThrough: **Ms. Shasha Jain and Mr. Tarun
Lal, Advs.**

versus

MEGA MART VENTURES INDIA PRIVATE LIMITED

.....Respondent

Through: **Mr. Manish Shukla and Mr.
Osho Dua, Advs.****CORAM:****HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****JUDGMENT(ORAL)**% **07.09.2026**

1. Learned Counsel for the parties are *ad idem* that the present matter may be referred to mediation to explore the possibility of amicable settlement of disputes.

2. Acceding to the same, the matter is referred to Delhi High Court Mediation and Conciliation (*Samadhan*) and the parties are directed to appear in person or through their authorized representative along with their respective Counsel before the Mediation Centre on 10.09.2026.

3. Three weeks' time is granted for exploring the possibility of settlement through mediation.



2026:DHC:7706



4. If mediation fails, the parties are also *ad idem* with respect to reference of the disputes to arbitration. There is no dispute with regard to the existence of a valid arbitration agreement between the parties.

5. In the aforesaid circumstances, this Court finds no impediment in appointing a Sole Arbitrator.

6. The petitioner claims an amount of Rs. 19,49,670/-.

7. Accordingly, Ms. Mansvini Jain, Advocate, (Mob. No. 8861489844) is appointed as a learned Sole Arbitrator to adjudicate the disputes arisen between the parties. The learned Sole Arbitrator shall enter upon the reference within three weeks from today.

8. The learned Sole Arbitrator will proceed to the arbitration proceedings subject to furnishing requisite disclosures as required under Section 12(2) of the Act within three weeks of entering reference.

9. The arbitration shall be carried under the rules and aegis of Delhi International Arbitration Centre (“DIAC”). The learned Arbitrator shall be entitled to fees as per the Schedule of Fees maintained by the DIAC.

10. It shall be open to the parties to raise all pleas, including objection as to arbitrability and jurisdiction, before the learned Sole



2026:DHC:7706



Arbitrator who shall decide the same in accordance with law.

11. It is clarified that the observations made herein are only for the purpose of deciding the present petition under Section 11(6) of the Act. The learned Sole Arbitrator shall adjudicate the disputes with claims and counter claims independently and on their own merits, uninfluenced by any observations contained in the present order.

12. The Registry is directed to send a receipt of this order to Ms. Mansvini Jain, learned Arbitrator through all permissible modes including e-mail.

13. Accordingly, the present petition is disposed of in the above terms.

OM PRAKASH SHUKLA, J

SEPTEMBER 7, 2026/at